

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. †2991**  
ANSWERED ON 11.03.2026

**SAFETY MEASURES FOR EMPLOYEES**

†2991. DR. SAMBIT PATRA:

Will the Minister of MINES be pleased to state?

- (a) the safety measures put in place for employees working in the Public Sector Undertakings under the Ministry;
- (b) whether the Government has put in place any mechanism to ensure compliance with national and international safety standards for employees working in these Undertakings and if so, the details thereof;
- (c) the details of the measures being taken by the Ministry for the effective implementation of the four Labour Codes issued by the Central Government under the labour reforms announced recently; and
- (d) whether any proposal is under consideration of the Ministry for a comprehensive review of the grievance redressal mechanism established for the welfare and safety of employees working in the said Undertakings and if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE FOR COAL AND MINES  
(SHRI SATISH CHANDRA DUBEY)

(a): Public Sector Undertakings (PSUs) under the administrative control of the Ministry of Mines have put in place occupational health and safety measures in accordance with applicable statutory provisions, DGMS guidelines, and prescribed norms. These include compliance with safety regulations, safety training as per Mines Vocational Training Rules, provision and use of Personal Protective Equipment (PPE), periodic medical examinations, availability of medical and first-aid facilities, implementation of Safety Management Plans, conduct of mock drills, and functioning of statutory safety committees and inspections, as applicable.

(b): The Government has put in place a robust mechanism to ensure compliance with national and international safety standards. Compliance with statutory frameworks such as the Mines Act, 1952 and related rules is monitored and enforced by the Directorate

General of Mines Safety (DGMS), a department under the Ministry of Labour & Employment through regular inspections, audits, and reporting.

(c): PSUs under the Ministry have undertaken various measures, including review of existing service conditions, labour-related policies, and internal procedures for effective implementation of Labour Codes.

(d): PSUs under the Ministry have an established grievance redressal mechanism to address issues relating to service conditions, welfare and safety of employees, in accordance with prescribed norms. Regular reviews ensure effectiveness of this mechanism.

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